

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.270/2019

This the 08th day of August, 2019

Johnbhai
S/o. Somabhai Christie
A/38, Padmashali Society, Part-II
Behind CMC Factor,
Highway Road, Odhav 382415 **Applicant**

(By Advocate : Shri S.C.John)

VERSUS

1. Union of India, through
The Secretary, Department of Posts.
Dakbhawan, Sansad Marg,
New Delhi 110 001.
2. The Chief Postmaster General
Gujarat Circle, Khanpur,
Ahmedabad 380 001.
3. The Postmaster General
H.Q. Region, Shahibag,
Ahmedabad 380 004.
4. The Sr. Supdt. of Post Offices
City Division,
Ahmedabad 380 009. **Respondents.**

O R D E R (ORAL)

Per : Hon'ble Shri M.C.Verma, Judicial Member

Initially, the applicant was appointed as a Postman and thereafter, on declaring successful in the examination held by the Department, he as direct recruitee was appointed as Postal Assistant w.e.f. 01.4.1987 and on completion of 16 years of service as Postal Assistant cadre, was given first time bound promotion on 29.4.2003. That thereafter, on completion of 20 years of service, he was granted second financial upgradation w.e.f. 01.9.2008 but this date was further revied as 08.3.2010. On 01.8.2017, the applicant took voluntarily retirement. That the applicant found non granting of third MACP as unjust and as such he represented his case and made representation (Annexure A-2) to respondents on 26.6.2018. That his representation, vide Annexure A-2 was referred by Assistant Postmaster General to the Chief Postmaster General but when nothing happened thereafter, he on 11.2.2019 sent reminder (Annexure A-3) but still there is no response and hence is the OA.

2. Learned counsel submits that applicant is retired Government servant and after retirement, he found that his pension is lesser then his

junior, he tried to find out the reason and being not successful, preferred representation dated 20.6.2018 (Annexure A-1) to the concerned authority. That applicant is having some grievance regarding grant of MACP etc..

3. The prayer as has been made in the OA is to direct the respondents to consider the applicant's representation dated 20.6.2018 (Annexure A-1) on merit by way of speaking order. Having heard the learned counsel and having gone through the pleadings, I think it would be appropriate to dispose of the OA, which is at motion hearing, with direction to the respondents to consider the pending representation of the applicant dated 20.6.2018 (Annexure A-1) within three months from the date of receipt of a copy of this order. Ordered accordingly.

4. With the above direction, the OA stands disposed of.

**(M.C.Verma)
Member (J)**

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